

12

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.893/2004

New Delhi, this the 9th day of December, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member(A)

1. S.R. Aggarwal  
R/o H.No.P-4B, Kirbi Place,  
Delhi Cantt.
2. V.N. Dewan,  
R/o A-17, DUJ Aptt.,  
Rohini, Delhi

....Applicants

(By Advocate: Shri Narender Kaushik)

Versus

1. Union of India,  
Through its Secretary,  
Ministry of Defence,  
North Block, New Delhi.
2. Directorate General,  
EME Army Headquarter,  
New Delhi.
3. Shri Praphulla Chandra,  
508, Army Base Wksp  
Allahabad
4. Shri Rohit Aggarwal,  
MC EME, Secundrabad
5. Shri Bidyot Panging  
Directorate Gen of EME,  
Army HQ EME (Civ.),  
New Delhi.
6. Shri M. Ngahorpat  
507 Army Base Wksp  
Kankinara



7. Shri <sup>A.</sup> Muttu Sundaram  
Stn. Wksp EME, Bangalore

....Respondents

(By Advocate: Shri Madhav Panikar)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that he may be permitted to withdraw the present petition with liberty to challenge the rules, if so advised.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.A. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

/dkm/